

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 16801/2010

(Arising out of impugned final judgment and order dated 14-01-2010
in CMM No. 1290/2008 passed by the High Court Of Delhi At New
Delhi)

SATNAM SINGH & ORS.

Petitioner(s)

VERSUS

PAMELA MANMOHAN SINGH & ORS.

Respondent(s)

WITH

SLP(C) No. 25313-25314/2012 (XIV)

Date : 07-07-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s)

Mr. Praveen Kumar, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s)

Mr. Nidhesh Gupta, Sr. Adv.
Mr. Amarjit Singh Bedi, AOR
Mr. Mahender Rana, Adv.

Dr. (mrs.) Vipin Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard.

We do not find any ground to interfere with the
impugned Order. The special leave petitions are
dismissed.Pending applications, if any, shall stand disposed
of.(NEELAM GULATI)
COURT MASTER (SH)(TAPAN KUMAR CHAKRABORTY)
BRANCH OFFICER